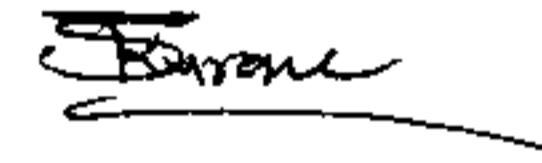


O.No. 3011 /2020
District Court,Sangli.
Date: 16/03/2020.

To,

- 1) The District Judge-I/II & Addl.Sessions Judge,Sangli/ Islampur.
- 2) The District Judge- III/IV/VII & Addl.Sessions Judge,Sangli.
- 3) The District Judge-V/VI & Addl. Sessions Judge,Sangli.
- 4) The Adhoc District Judge-1 & Asst.Sessions Judge,Sangli/Islampur.
- 5) The Judge, Family Court, Sangli
- 6) The Civil Judge Sr.Dn.,Sangli/Islampur
- 7) The Chief Judicial Magistrate, Sangli
- 8) The Jt.Civil Judge Sr.Dn.,Sangli/Islampur.
- 9) The II/III/IV/V/VI/VII/VIII/IX Jt. Civil Judge Sr.Dn., Sangli
- 10) The Member Secretary, District Legal Service Authority, Sangli.
- 11) The Civil Judge Jr.Dn.,Miraj/Kavathe-Mahankal/Jath/ Atpadi/
Vita/Kadegaon/Palus/Tasgaon/Shirala.
- 12) The Jt.Civil Judge Jr.Dn.,Sangli/Islampur/Miraj/ Palus/Shirala
/ Kavathe-mahankal/ Tasgaon/Atpadi/Vita/Kadegaon/Jath
- 13) The II Jt.Civil Judge Jr.Dn.,Sangli/Islampur/Miraj/Tasgaon/Vita
- 14) The III/ IV/V/VI Jt. Civil Judge Jr.Dn.,Sangli/Islampur.
- 15) The VII/ VIII Jt. Civil Judge Jr.Dn., Islampur.
- 16) The Supdt. (Judi.), District Court, Sangli
- 17) The Asst. Supdt. (Stat.), District Court, Sangli.
- 18) The Court Mananger, District Court, Sangli
- 19) Bench Clerk, Principal District Court,Sangli
- 20) The President, Bar Association, Sangli/
Islampur/Miraj/Tasgaon/Vita/Kavatemahankal/Jath/Atpadi/
Shirala/Palus/Kadegaon

“By Order”



Registrar,

District Court, Sangli.

**Read: email from Central Project Coordinator, High Court,
Mumbai dtd. 16 April 2020.**

C I R C U L A R

SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH VIDEO CONFERENCING / BEFORE THE VIRTUAL COURT (VC-COURT)

In view of above referred circular Special Procedure for **Hearing of Extremely Urgent matters** Exclusively through Video Conferencing/Before the Virtual Court (VC Court) the following guidelines for the Advocates and litigants:

1. As a precautionary measure in view of COVID-19 the hearing of **“urgent matters”** will be conducted via video conferencing.
2. The Judges nominated by the Principal District Judge, will take up **“urgent matters”** through Video Conferencing between 11a.m. and 2.00 p.m. on notified Court working days.
3. Advocates who wish to mention an **“urgent fresh matters”** before the VC Court shall pay the requisite Court Fees online using the Government Receipt Accounting System (GRAS) available at <https://gras.mahakosh.gov.in/echallan/> as per the procedure.

The guidance if required regarding e-payment of the court fees may be sought from concerned court. (List of phone numbers is attached herewith for reference)

4. Advocate(s) shall email their applications/proceedings in case of **fresh matters** and applications for taking the matters on board and urgent applications in case of **pending matters** to the email Ids mentioned in the list annexed herewith **ALONG WITH** a duly signed soft copy only in PDF of the matter and an undertaking that the Advocate will submit a hard copy of the proceedings with the concerned Court and he will comply objections/compliances if any, immediately after the lockdown period. The application/petition/pleading should be of reasonable size (without images). Annexures are to be attached. There must also be a scan or the PDF of the GRAS Challan.

5. For pending matters, Advocate(s) shall send their applications/proceedings to the email Ids mentioned, ALONG WITH a soft copy only in PDF format of the matter. The Advocate shall also specify the matter number and the particulars of the court wherein the matter is pending.
6. Applications/proceedings will not be taken up unless accompanied by GRAS Challan, the written undertaking, Vakalatnama for fresh matters and all Annexures. So also, unsigned/blank petitions/applications will not be taken into consideration.
7. Permanent registration numbers will be given only after hardcopy is submitted as per the Rules, once normal court working is restored. For the present, the soft-copy of the case shall receive a strictly temporary and ad-Hoc identification number by keeping separate register. Advocates shall mention their Bar Council enrolment/registration number and Phone Number in the applications/proceedings and shall also attach a soft copy of their Photo ID.
8. All applications/proceedings should be sent before 11 a.m. on working days atleast one day in advance. Applications/proceedings received after the stipulated time will not be responded to or placed before the Judge.
9. If the Court allows the applications/proceedings, the Court shall communicate the date and time slot for hearing through Video Conferencing and shall share the link of the Video Conference Room with the Advocates concerned. The link shall be used only for video conference of that particular case at the allotted time. The Advocates concerned shall ensure that the link is not shared/forwarded EXCEPT for notice to the opposite party's Advocate. The applicant's Advocate is required to give notice of the listing, serve a soft copy of the application and share the link provided with Respondent/s.
10. Pre-requisites for Joining **Vidyo software** VC based meeting:
 - >> Internet connection of 2 Mbps from any service provider (Broadband/FTTH/4G etc).
 - >> Laptop/Desktop with camera working in Windows (recommended) or suitable Smart Phone.

- >> The laptop or phone used should ideally be identifiable by the name of the Advocate joining the meeting.
- >> Wired Earphone/Headphones with good quality Microphone.

11. In order to join the Video Conference, Advocates should install “**Vidyo software**” on their Computer/Laptop or Smartphone. It can be downloaded from Google Play Store.

Once the 'Vidyo' software is downloaded, the Advocate concerned shall click the link provided by the Court. Then click on **Join Conference**. The Advocate concerned then shall enter their display name before joining the Vidyo Conference.

No technical support for installation will be provided.

12. The Court will share link for VC. The Advocates concerned may connect to the Video Conference using the link shared with them.

13. Please ensure that your camera is in a stable position and focused at eye level and there is sufficient light. Please don't sit too far from or too close to the camera. On the screen, the face should not be blurred or dark but must be clearly identifiable.

14. To experience a good conference during multiparty hearing, please maintain discipline by speaking one at a time. Please keep the microphone muted and unmute it only when one speak. Only the Speaker's microphone should be unmuted at any given time.

15. Only the Advocate/duly authorized person shall address the Court.

16. A complaint in regard to the quality or audibility of feed, if any shall be communicated on the telephone number or email of the concerned court only during the proceeding or immediately after its conclusion failing which no grievance in regard to it shall be entertained thereafter.

17. All hearings conducted via Video Conferencing proceed as if the Advocates are appearing before the Court in person. Therefore, Advocates are reminded to comply with all Court rules of dress and etiquette.

18. Persons whose presence is not necessary or those who disturb or otherwise impede the smooth conduct of proceedings or violate the etiquette will be removed without notice or warning. Persons removed will not be able to re-join. No complaint will be entertained against removal.

19. The litigants who do not have the means or access to videoconferencing facilities may mention the matters through the unit installed in Court Room.

20. The order will NOT be uploaded immediately. However, a digitally-signed authenticated copy will be made available by the stenographers/staff of the Court to the Advocates concerned at the email address provided. The orders will be physically signed and uploaded after normal court working resumes.

21. Recording of the VC Court proceeding/hearing in video, audio and/or any other form is strictly prohibited.

22. The word 'Advocate' wherever occurring in this protocol, unless the context otherwise requires, shall also include a Party-in-Person.



(V. V. Patil)

Date: 16 April 2020
Sangli

Principal District and Sessions Judge,
Sangli

जिल्हा न्यायालय सांगलीच्या अधिपत्याखालील सर्व न्यायालयांमधील अधीक्षक/सहायक अधीक्षक यांची माहिती

अ.क्र.	कर्मचा-याचे नाव	पदनाम	न्यायालयाचे नांव	मोबाईल नं.
१	श्री. डी. एस. खंडागळे	प्र. प्रबंधक	कौटुंबिक न्यायालय, सांगली	९८२३६३३७६१
२	श्री. डी. एस. कांबळे	अधीक्षक	जिल्हा न्यायालय, सांगली (रो. व. वि. विभाग)	९८६०७४६२४९
३	श्री. पी. एस. व्हटकर	अधीक्षक	जिल्हा न्यायालय, सांगली (रेकॉर्ड विभाग)	९८९०३८०४२२
४	श्री. व्ही. व्ही. कुलकर्णी	सहा. अधीक्षक	जिल्हा न्यायालय, सांगली (मुद्देमाल व आकडेवारी)	९४२३८६९५४९
५	श्री. एस. व्ही. जाधव	सहा. अधीक्षक	जिल्हा न्यायालय, सांगली(रो. व. वि. विभाग)	९२७०३३९४१४
६	श्रीमती व्ही. जे. कदम	सहा. अधीक्षक	जिल्हा न्यायालय, सांगली (रेकॉर्ड विभाग)	९९७५१३०५८२
७	श्री. एम. एस. कुलकर्णी	अधीक्षक	दिवाणी न्यायालय व. स्तर, सांगली	९९६०२०८५७०
८	श्री. एस. सी. शहा	सहा. अधीक्षक	दिवाणी न्यायालय व. स्तर, सांगली	९८९०६५८२००
९	श्रीमती बी. डी. कासार	सहा. अधीक्षक	दिवाणी न्यायालय व. स्तर, सांगली	९८९०३१०३७५
१०	श्री. पी. जी. पाटील	सहा. अधीक्षक	मुख्य न्यायदंडाधिकारी, सांगली	९८९०१६०७४७
११	श्रीमती एन. एस. पीरखान	अधीक्षक	अति. जिल्हा न्यायालय, इस्लामपूर	९५०३०४३४०५
१२	श्री. व्ही. व्ही. शिंदे	अधीक्षक	दिवाणी न्यायालय व. स्तर, इस्लामपूर	९४२२६१४०३९
१३	श्री. एस. पी. पांढरे	सहा. अधीक्षक	दिवाणी न्यायालय व. स्तर, इस्लामपूर	९४२२३७९१९७
१४	श्री. एस. एम. कस्तुरे	सहा. अधीक्षक	दिवाणी न्यायालय व. स्तर, इस्लामपूर	९९२१५६६६९८
१५	श्री. एस. व्ही. शेख	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर इस्लामपूर	८८०५४६५६७०
१६	श्री. एन. व्ही. दांडेकर	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर इस्लामपूर	९६२३७०३८७७
१७	श्री. एस. आर. भालकर	सहा. अधीक्षक	२ रे सह दिवाणी न्यायालय क. स्तर इ.पूर	९४२०७९२७०२
१८	श्री. एन. एस. अस्वले	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, मिरज	९८२२२६२८०१
१९	श्री. एम. एन. शिंदे	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, मिरज	९७६६९३२९८१
२०	श्री. व्ही. बी. पाटील	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, मिरज	९९९६७७३४५०
२१	श्री. एस. एच. मुल्ला	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, तासगांव	९४२०७९२९९४
२२	श्रीमती जे. एस. भंडारे	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, तासगांव	७०५८०३९९०४
२३	श्रीमती यु. बी. वेदपाठक	सहा. अधीक्षक	सह दिवाणी न्यायालय क. स्तर, तासगांव	९४०४२८९७३७
२४	श्री. वाय. डी. देशमुख	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, पलूस	९५१८५८४८८९
२५	श्री. एस. डी. सन्मुख	सहा. अधीक्षक	दिवाणी न्यायालय क. स्तर, विटा	९४२२७४१६१९

२६	श्रीमती एस. आर. हिंगसे	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, वलतल	९ॢ२२२२१ॡॡॢ
२७	श्रीमती आर. ती. डलतील	सहा. अधीक्षक	सह दलवलणी नुतलतलत क. सुतर, वलतल	७७ॡ७०ॡ१७९ॡ
२ॢ	श्री. एस. एस. ऑलधव	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, ऑत	९ॡ०ॡॡॡॡ७२९
२९	श्री. डी. एस. डवलळ	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, ऑत	९ॡ२१३१ॡ९१७
३०	श्री.आत. एऑ. शहलदलवलन	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, आतडलडी	९ॢ९०ॡ९ॢ७ॢॡ
३१	श्री. एम. एम. डवलर	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, आतडलडी	ॢॡ२१२७७ॢॡ०
३२	श्रीमतीएस. वही.कुलकणीी	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, क. महलंकलळ	९ॡ०३०ॡॡॡॡॡ
३३	श्रीमती वही. ए. कुलकणीी	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, क. महलंकलळ	ॢॢ०ॡॡ१३९९९
३ॡ	श्री. एस. ए. डुलुल	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, शलरलळ	९ॢॡ०ॡ३ॢॢॡॡ३
३ॡ	श्री. एम. वही. ऑुगुले	सहा. अधीक्षक	दलवलणी नुतलतलत क. सुतर, शलरलळ	७०३ॢॡ९९२९ॡ
३ॡ	श्री. ई. डी. डलने	सहा. अधीक्षक	कुुतुंडलक नुतलतलत, सलंगली	९ॡ२३२१ॡ२२ॢ

List of email id and Office Telephone number of Sangli District and subordinate Courts.			
Sr.No.	Court Name	Email I.D.	Office Telephone No.
1	District and Sessions Court, Sangli	mahsandc@mhstate.nic.in	0233-2600908
2	Civil Court Senior Division, Sangli		
3	Chief Judicial Magistrate, Sangli		
4	Additional District & Sessions Court, Islampur	mahsanisasc@aij.gov.in	02342-226415
5	Civil and Criminal Court, Miraj	mahsanmirsc@aij.gov.in	0233-2950122
6	Civil and Criminal Court, Tasgaon	mahsantassc@aij.gov.in	02346-240383
7	Civil and Criminal Court, Vita	mahsanvitsc@aij.gov.in	02347-273380
8	Civil and Criminal Court, Kavathemahankal	mahsankavsc@aij.gov.in	02341-222436
9	Civil and Criminal Court, Jat	mahsanjatsc@aij.gov.in	02344-246284
10	Civil and Criminal Court, Atpadi	mahsanatpsc@aij.gov.in	02343-220220
11	Civil and Criminal Court, Shirala	mahsanshisc@aij.gov.in	02345-272065
12	Civil and Criminal Court, Palus	mahsanpalsc@aij.gov.in	02346-228777
13	Civil and Criminal Court, Kadegaon	mahsankadsc@aij.gov.in	02347-242942